

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 113

CP (IB) No. 253/Chd/Hry/2023

IN THE MATTER OF:

Gupshup Technology India Pvt. Ltd

...Petitioner/ Operational Creditor

Vs.

Yaari Digital Integrated Services Ltd.

...Respondent/ Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 07.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. G.S. Sarin, PCS

For the Respondent : Mr. Abhinav Sood, Advocate

ORDER

It is stated by learned counsel for the respondent that reply has been e-filed. Let the hard copy of the same be filed during the course of the day. Rejoinder thereto, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite. Learned counsels for the parties are directed to file short written submissions after exchanging copies with each other at least one week before the next date of hearing. List the matter for arguments on 18.07.2024.

-sd-
(L. N. GUPTA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM